

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRADHVI MULTITRADE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Pradhvi Multitrade Private Limited
2	Date of incorporation of corporate debtor	26 th February, 2011
3	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2011PTC214077
5	Address of the registered office and principal office (if any) of corporate debtor	Room No. 12, Mata Ramdevi Niwas, N.S. Road, Mulund (West), Mumbai, Maharashtra - 400080
6	Date of closure of Insolvency Resolution Process	28-04-2026
7	Liquidation commencement date of corporate debtor	29-04-2026 (Order dated 17-04.2026 & Order received on 29-04-2026)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Hasti Mal Kachhara IBBI/IPA-002/IP-N00342/2017-2018/10992
9	Address and e-mail of the liquidator, as registered with the Board	Address: A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai-400093 Email: hastimal.kachhara@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Mr Hasti Mal Kachhara M/s Waterfall Insolvency Professionals Pvt Ltd Address: 1221, Maker Chamber V, Nariman Point, Mumbai – 400021 E-mail id: pmpl.cirp@gmail.com
11	Last date for submission of claims	29 th May 2026 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of liquidation of Pradhvi Multitrade Private Limited on 17-04-2026 (Uploaded on NCLT website on 29.04.2026).

The stakeholders of Pradhvi Multitrade Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 29-05-2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Hasti Mal Kachhara

Hasti Mal Kachhara, Liquidator

IBBI Registration No: IBBI/IPA-002/IP-N00342/2017-2018/10992

AFA No: AA2/10992/02/311226/204156 valid till 31.12.2026

Date: 01.05.2026 Place: Mumbai

MAMATA TARGETS BJP THE DAY AFTER POLLS

'Exit polls meant to demoralise TMC'

● If attacked, don't retaliate now; will cross 226 seats, CM tells party

RAVIK BHATTACHARYA
Kolkata, April 30

A DAY AFTER polling concluded in West Bengal and most exit polls gave the Opposition BJP the edge, TMC chief and Chief Minister Mamata Banerjee urged party workers and people of the state to guard strong rooms where Electronic Voting Machines (EVMs) are stored, saying she too would stand vigil.

In a video message posted on social media, Banerjee rejected the exit poll projections, saying they had been aired on the "instruction of the BJP" to "demoralise" TMC workers and said her party would cross 226 seats in the House of 294.

Asking TMC workers to remain calm, she said they must not "retaliate right now" if attacked. "I am asking our workers and the general people to guard the strong rooms and counting centres. I ask all our candidates in 294 seats to individually guard the strong



Polling officials carry sealed EVMs, to be kept in strong rooms before declaration of results of the West Bengal Assembly elections, in Howrah on Thursday (left); West Bengal CM Mamata Banerjee shares a video message ahead of counting on May 4



rooms and counting centres. In my area, I will do so. Guard during the day and night. If I can do it, you too can. Stay awake at night during the vigil and in the morning hand over the job to others," she said.

Banerjee alleged there was a plan to "change the machines (EVMs)" once they are taken out of strong rooms and sent to counting centres. "There should be no negligence on your part," she said.

She instructed party leaders not to leave the counting table until she holds a press

conference on May 4, the counting day. "Also, remember, whatever the count is on the table, they will change it while uploading it to computers. Keep an eye on that, too," she said, adding, "I will be at the counting hall. All other candidates should also be in the counting hall. You have worked so hard. This you will have to do for Bengal."

She accused the BJP of "manipulating the exit polls" to keep the market stable. "Since the BJP realised it has lost, it is playing a final game by

using the media to discourage our workers. If the truth comes out, there will be a landslide in the share market. Therefore, to keep the share market stable, they did this. They did this in 2016 and in 2021, too. Whatever is shown in the name of exit polls is coming from the BJP," she alleged.

"The Prime Minister, the Home Minister, and (BJP) leaders of 19 states wanted to subdue us, but they themselves have been subdued in the voting machines. I assure you, whatever is being shown on TV

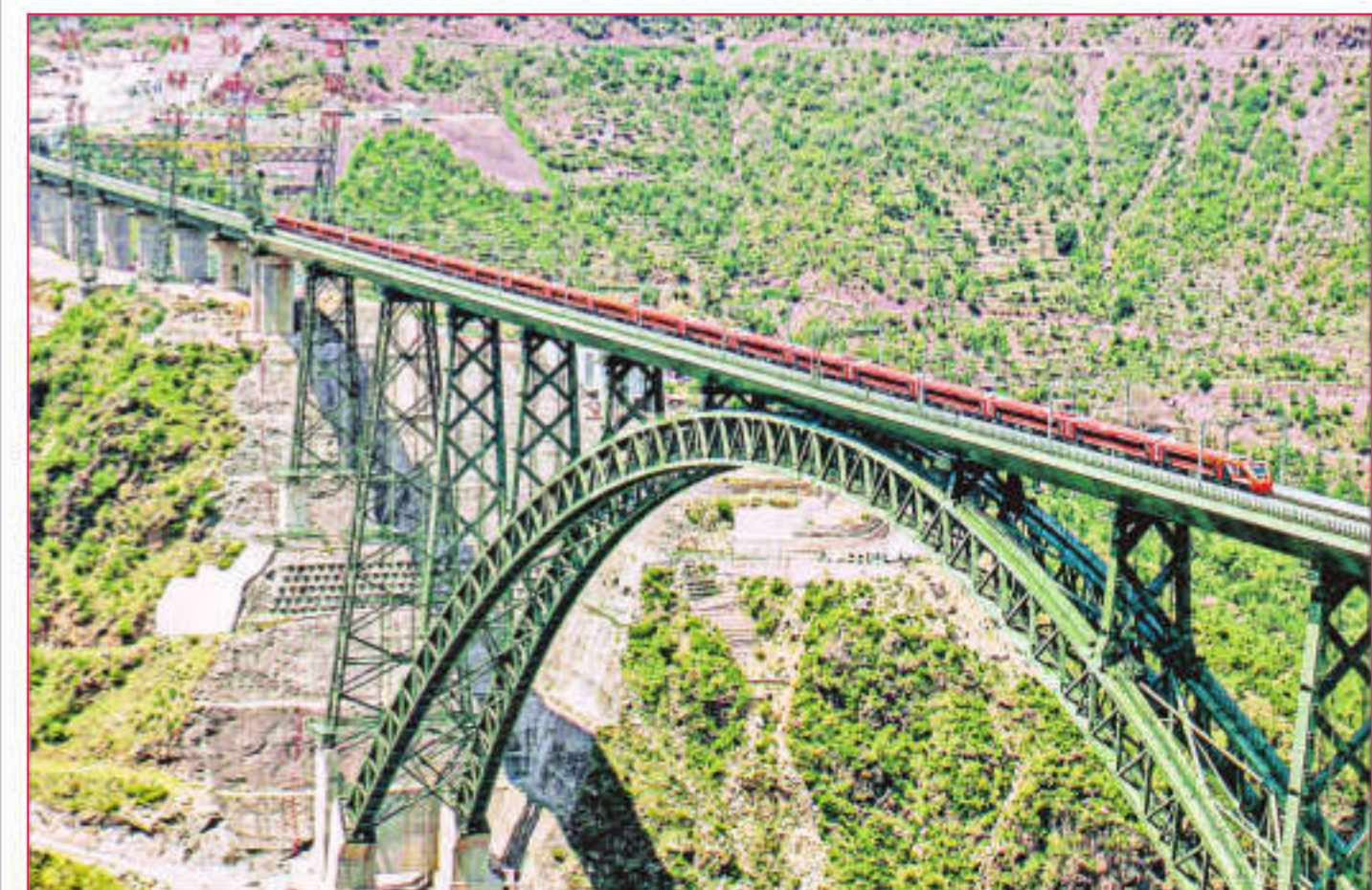
channels is done through paying bribes or forcefully. This is because we may get 230 (seats). We will cross 226 in 2026. I have complete trust in people who have voted en masse," she said.

She thanked voters for standing in long queues in the heat on polling day. "I am also grateful to our workers who fought hard during the elections. They tolerated atrocities by the Central forces," she said.

Banerjee alleged that the Central forces and police officers from other states whom the Election Commission had deployed as observers "beat up" people and TMC workers. "Even women and children were not spared. I was awake for two nights as they (Central forces) raided the homes of our workers and leaders. Many of our workers have been arrested so that they cannot be our agents on polling day," she said.

"Please remain calm and trust your Didi and the people of Bengal. Rest assured, our 'Maa-Mati-Manush' government (the government of Mother, Land and People) will be formed again. If attacked, don't retaliate right now. Stay calm. I will ask the administration not to touch our workers on counting day," she said.

JAMMU TO SRINAGAR IN FIVE HOURS



A Vande Bharat Express crosses the Chenab Bridge for the first time on Thursday. Union Minister for Railways Ashwini Vaishnaw flagged off the 20-coach Vande Bharat Express between Jammu and Srinagar. Services for the general public will commence on May 2. The train will cover the 266-km distance between Jammu Tawi and Srinagar in a record travel time of 4 hours and 50 minutes

Mamdani's advice to Charles: Give Koh-i-Noor back to India

NEW YORK CITY Mayor Zohran Mamdani said he would encourage King Charles III to return the Koh-i-Noor diamond.

"If I was to speak to the King separately from that, I would probably encourage him to return the Koh-i-Noor diamond," Mamdani said at a press conference Wednesday before he met the British monarch in the city later in the day. Mamdani was asked what he would say to the King, who visited New York City on the second day of his State Visit to the US.

Hours later, Mamdani met King Charles at the 9/11 memorial, but it was not confirmed whether he discussed the Koh-i-Noor issue with the British monarch.

King Charles and Queen Camilla visited the 9/11 Memorial to pay their respects to the victims of the terror attack.

King Charles addressed a



Britain's King Charles with New York City Mayor Zohran Mamdani during a visit to the 9/11 Memorial

joint meeting of the US Congress Tuesday, as he and Queen Camilla were honoured at a state dinner hosted by President Donald Trump and First Lady Melania Trump in the White House.

They also visited Harlem Grown, a network of urban farms supporting children and

families in Upper Manhattan. The 105.6-carat Koh-i-Noor diamond was given to Queen Victoria in 1849 by Maharajah Duleep Singh. It was worn by the Queen Mother on her crown in 1937. India has indicated that it will continue to explore ways to bring back the Koh-i-Noor from the UK.

The country has been raising the matter from time to time with the UK government and said it will continue to explore ways and means for obtaining a "satisfactory resolution of the matter". The Koh-i-Noor diamond is currently displayed at the Tower of London. The diamond, set within the Crown of Queen Elizabeth the Queen Mother, has "many previous owners, including Mughal Emperors, Shahs of Iran, Emirs of Afghanistan, and Sikh Maharajas," according to the Historic Royal Palaces charity.

POLL POSITION

EC reviews repoll plea in 77 booths in Bengal

Counting centres in West Bengal may be reduced

Poll panel introduces ID cards with QR code

PUBLIC NOTICE

Notice is hereby given to the Public at large on behalf of Indian Bank Borivali (W) regarding THE LOSS OF ORIGINAL AGREEMENT dated 11.12.1981, executed between M/s Bonanza Industrial Estate Pve Ltd. And Mahendra Rasiklal Shah, in respect of Industrial Unit No. C-9, on 2nd Floor, in 'C' Wing, in building known as Bonanza Industrial Estate and Society known as 'Jai Bonanza Industrial Estate Premises Co-op. Society Ltd.', Ashok Chakravarti Road, Kandivali (East), Mumbai - 400101, mortgaged to Indian Bank Borivali West Branch on 09.06.2023 by Mr. Kamal M. Maniar & Mrs Beena K. Maniar. The Police complaint regarding the misplacement of the aforesaid document dated 08/04/2026 is lodged with Borivali Police Station under Lost Report No. 48241-2026.

Any person having any claim / interest / objection in respect of the said property as and by way of Sale, exchange, mortgage, agreement, contractual right, charge, gift, trust, maintenance, inheritance, possession, lease, lien, easement license or Otherwise howsoever are hereby requested to inform same known in writing along with necessary supporting documents thereof to the undersigned or Indian Bank, Borivali West Branch, Address - Shop No. 1 - 5, Ashok Nagar - B, Building No. 1, New Ashok Nagar, Vazira, Borivali West, Mumbai 400091 within a period of Fourteen days from the date of publication hereof, failing which it shall be Construed that aforesaid property is deemed to have clear, marketable & transferable title and is free from all encumbrances. Any subsequent reference/claim/interest/objection in respect of the said property shall not be considered and will be deemed to have been waived and forfeited.

Dated this 30.04.2026

Pankaj Agarwal, Advocate
D/5, Basant Court, Opp. Sion. Rly. Station, Sion (W), Mumbai - 400022

AGRIM Housing Finance Pvt Ltd.

Office no 3212, A wing, 32nd floor Marathon Futrex, NM Joshi marg, Lower Parel East, Mumbai 400013

DEMAND NOTICE

Notice U/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called 'Act'). It is bring to you notice that your loan account has been declared as NPA by AGRIM Housing Finance Pvt. Ltd. (AHFC) having its registered office at 3212, 32nd Floor, Marathon Futrex, NM Joshi Marg, Lower Parel, Mumbai - 400013 (hereinafter called AHFC) and you are liable to pay total outstanding again your loan to AHFC. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. Therefore, we hereby call upon you to discharge in full your liabilities to AGRIM Housing Finance Pvt. Ltd. within 60 days from the date of this notice failing which AHFC will be empowered to exercise the power under Section 13(4) of the ACT. The details of borrowers and secured assets are as under:-

Loan No./ Borrower(s) Name	Notice Amount (Rupees)
Loan Account No. - AHFC00120222300249	1647106/- (Sixteen Lakh Forty-Seven Thousand One Hundred Sixty Only)
SATISH SHASHIKANT MAHINDRAKAR & Kamal Mahindrakar (Branch - Kalyan)	Applicant Address : AL/5 shaantidoot apt flat no 13/13, sector 5, gangpati mandir, India, Maharashtra, Thane, Airoli, 400708

Schedule of Property/ Secured Asset : Flat No. 202, 2nd Floor, Sai Jeevan Apartment, Karjat Murbad Road, Neral, Raigad, 410101.

Loan No./ Borrower(s) Name	Notice Amount (Rupees)
Loan Account No. - AHFC00120222300120	1040699/- (Ten Lakh Forty Thousand Six Hundred Ninety-Nine Only)
RUPESH KISAN KONDULE (Branch - Kalyan)	Applicant Address : MU ADSARE KHURD PO TAKED BU, ADSARE KHURD, India, Maharashtra, Nashik, Igatpuri, 422403

Schedule of Property/ Secured Asset : Flat No 207, 2nd floor, Samdhan Residency, Vasundhri Village, vasundhri Road, Titwala (W)

Date: 01.05.2026, Place: Mumbai

Sd/- Authorised Officer
AGRIM Housing Finance Pvt Ltd.

बैंक ऑफ बरौदा Bank of Baroda

Bank of Baroda, Vasai Gaon Branch: Thomas Baptista College Campus, Near Papadi Church, P.O. Papadi, Vasai West, Palghar - 401207, Maharashtra E-mail: vasaig@bankofbaroda.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 10.02.2026 Under Section 13 (2) of the said Act calling upon the Borrower M/s. Shree Paper Mart, Prop. Sh. Shrinarayan Radheshyam Tiwari S/o Sh. Radheshyam Tribhuvannath Tiwari & Mrs. Durga Rajnarayan Tiwari W/o Mr. Rajnarayan Tiwari. to repay the amount mentioned in the notice being Rs. 58,98,075.87/- (Rupees Fifty-Eight Lakhs Ninety-Eight Thousand Seventy-Five and Eighty-Seven Paise Only) As on Dated 09.02.2026, plus unapplied/unserviced Interest, within 60 days from the date of receipt of the said notice. The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the Borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this 28th day of April of the year 2026.

The borrower and the others mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda Vasai Gaon Papadi Branch for an amount Rs. 58,98,075.87/- (Rupees Fifty-Eight Lakhs Ninety-Eight Thousand Seventy-Five and Eighty-Seven Paise Only) As on Dated 09.02.2026, and interest thereon.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property

Equitable Mortgage In Respect Of Shop No. 05, Ground Floor, In The Building Known As Sohan Place, Bearing Survey No. 38, Hissa No. B, Situated At Revenue Village Navghar Vasai Road (E) Palghar - 401202

Date: 28/04/2026
Place: Palghar

Sd/-
Authorized Officer
(Bank of Baroda)

यूनियन बैंक Union Bank of India

OPERA HOUSE, MUMBAI (31880) Branch : Address at 9/15 Mama Parmanand Marg, Queens Road Opera House, Mumbai, Maharashtra, 400004 Contact no:9137551880 Mail ID: ubin0531880@unionbankofindia.bank

[See Rule 8(1)] POSSESSION NOTICE [For Immovable Property]

Whereas The undersigned being the Authorised Officer of Union Bank of India, OPERA HOUSE, Branch, Address at 9/15 Mama Parmanand Marg, Queens Road Opera House, Mumbai, Maharashtra, 400004, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.11.2025 calling upon the borrower M/s BON INTERNATIONAL (Partnership Concern) and the guarantors Durgesh Ramesh Mehta, Nilay D. Mehta & Darshil Durgesh Mehta to repay the amount mentioned in the notice being Rs. 3,41,79,525.69 (Rupees Three Crores Forty-One Lakhs Seventy Nine Thousand Five Hundred Twenty Five and Sixty Nine Paise Only) within 60 days from the date of receipt of the said notice.

The borrower & guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this 29th day of April 2026.

The borrower & guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India under for an amount Rs. 3,41,79,525.69 (Rupees Three Crores Forty-One Lakhs Seventy Nine Thousand Five Hundred Twenty Five and Sixty Nine Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Land and Industrial Building on NA Plot No. 7, Survey No. 22, Hissa No. 2 at Village Poman, Tal- Vasai, Dist. Palghar measuring plot area of 929.39 Sq. Mtrs in the name of M/s Bon International (Security Interest ID: 400024753141) East: Terrazzo India West: Open Space North: Yogesh Panchal Arya Panchal Metal Work Shop South: Ram Mandir Road

Unit No. 12, Ground Floor, Veena Industrial Premises CHS, Veena Industrial Estate, Plot No. B-61, Near Monginis Cake Company, Veera Desai Road, Andheri (West), Mumbai - 400 058 admeasuring Built up area of 820 Sq. Ft and mezzanine floor of 760 Sq. Ft. In the name of M/s Bon International (Security Interest ID: 400024753146) East: Oberai Buildings West: Scheme road 30 feet wide North: Oberai Tower South: Renault Services

Place: Mumbai
Date: 29.04.2026

Sd/-
Chief Manager cum
Authorized Officer
Union Bank of India

SADHANA NITRO CHEM LIMITED

Corporate Identity Number: L24110MH1973PLC16568

Registered Office: 501 Naravali Mahalaya, 18 Homi Modji Street, Mumbai, Maharashtra, India, 400001

Tel: +912268663300, Website: www.sncd.com, Email: sncd@nitroindia.com

NOTICE OF THE 01/2026-27 EXTRA - ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO - VISUAL MEANS (OAVM)

Notice is hereby given to the Members of the Sadhana Nitro Chem Limited ("Company") pursuant to the provisions of Section 96 of the Companies Act, 2013 ("Act") read with the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), that the 01/2026-27 Extra Ordinary General Meeting of the Company (EGM) is scheduled to be held on Friday, May 22, 2026 at 02:00 PM (IST) to transact the businesses, as set out in the notice of EGM.

The Ministry of Corporate Affairs ("MCA"), vide its General Circular No. 14/2020 dated April 8 2020, and General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021, General Circular No. 03/2022 dated May 05, 2022, General Circular No. 11/2022 dated September 28, 2022, General Circular No. 09/2023 dated September 25, 2023, General Circular No. 09/2024 dated September 19, 2024, General Circular No. 03/2025 dated September 22, 2025 and all other applicable circulars prescribing the procedures and manner of conducting the General Meeting through VCOAVM along with Circular number SEBI/HOI/CFD/CMD/1/CR/1/2020/79 dated May 12, 2020, SEBI/HOI/CFD/CMD/2/CR/1/2021/11 dated January 15, 2021 and SEBI/HOI/CFD/CFD-PD-3/CF/CR/2023/167 dated October 03, 2024 issued by the Securities and Exchange Board of India (SEBI) (hereinafter collectively referred to as "the Circulars"). Hence, in compliance with the Circulars, the 01/2026-27 EGM of the Company shall be conducted through VCI OAVM on Friday, May 22, 2026, at 02:00 PM (IST).

The Company has sent electronic copies of EGM notice on April 30, 2026, to those Members whose e-mail addresses are registered with the Company's Depository Participant as on April 24, 2026. The Notice of EGM is available on the website of the Company at www.sncd.com and on the website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited (NSDL) at www.evoting.nsdl.com

Members holding shares either in physical form or in dematerialized mode, as on the cut off date i.e. May 15, 2026, being the cut-off date, may cast their vote electronically on the Resolutions set forth in the Notice of EGM through electronic system of NSDL (remote e-voting). All the members are hereby informed that:

I. The businesses, as set out in the notice of EGM, may be transacted through remote e-voting or e-voting System at the EGM.

II. In the remote e-voting period commences on Tuesday, May 19, 2026, at (09:00 A.M. IST) and ends on Thursday, May 21, 2026 at (05:00 PM IST). During this period members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date may cast their vote by remote e-voting. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.

III. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting at the EGM shall be Friday, May 15, 2026.

IV. Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as of the cut - off date, may obtain the login ID and password by sending a request evoting@nsdl.co.in

V. Only those Members, who will be present in the EGM through VCI OAVM facility and have not casted their vote on the Resolution through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e - Voting system in the EGM.

VI. Members who have voted through Remote e-voting will be eligible to attend the EGM. However, they will not be eligible to vote at the EGM.

VII. The detailed procedure and instruction for remote e-voting and e-voting during the EGM are given in the notice of EGM.

VIII. In case of any queries relating to remote e-voting/ e-voting, members may refer to Frequently Asked Questions (FAQ) for members and e-voting user manual for members available at the download section of www.evoting.nsdl.com or call at 022- 4886 7000 or send a request to Ms. Rimpa Bag, Assistant Manager - NSDL at rimpa@nsdl.com / 022 - 4886 7000 through email at evoting@nsdl.com or write to the Company at sncd@nitroindia.com

For Sadhana Nitro Chem Limited
Sd/-
Nitin Rameshchandra Jani
Company Secretary
Membership No. A4757

Date: April 30, 2026
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
(PS IT INFRASTRUCTURE & SERVICES LIMITED)

RELEVANT PARTICULARS

1. Name of corporate debtor	PS IT Infrastructure & Services Limited
2. Date of incorporation of corporate debtor	17/05/1982
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72900MH1982PLC027146
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 308, 82B Agarwal Centre, Near Malad Industrial Estate, Kanchpada, Malad West Mumbai- 400064.
6. Insolvency commencement date in respect of corporate debtor	29.04.2026
7. Estimated date of closure of insolvency resolution process	26.10.2026 (being 180 days from 29.04.2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajneesh Kumar Aggarwal IBBI/PA-001/IP-PD0086/2017-2018/11483
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058 ca@aradvisors.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058 ret@rfa.cnp@gmail.com
11. Last date for submission of claims	13.05.2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058 b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PS IT Infrastructure & Services Limited on 29.04.2026

The creditors of PS IT Infrastructure & Services Limited, are hereby called upon to submit their claims with proof on or before 13.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors, may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rajneesh Kumar Aggarwal
IBBI/PA-001/IP-PD0086/2017-2018/11483
Interim Resolution Professional
C-60, 3rd Floor, C-Block, Community Centre, Janak Cinema Complex, Janak Puri, New Delhi- 110058
Date: 01.05.2026
Place: New Delhi
AFA Valid upto- 30-Jun-27

बैंक ऑफ बरौदा Bank of Baroda

Bank of Baroda, Zonal Stressed Assets Recovery Meher Chambers, Ground Floor, Dr. Sunderlal Behal Marg, Ballard Estate, Mumbai - 400001. E-mail: ARMBOM@bankofbaroda.bank.in

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated March 11, 2022 under Section 13 (2) of the said Act calling upon the Borrower M/s. D Corp Agro Foods Pvt. Ltd. and Mr. Gajanan Ramakant Desai (Director/Guarantor), Mr. Durgesh Gajanan Desai (Director/Guarantor), Mrs. Udit Gajanan Desai (Guarantor) to repay the amount mentioned in the said Notice being Rs. 9,54,37,829.39 (Rupees Nine Crore Fifty Four Lakh Thirty Seven Thousand Eight Hundred Twenty Nine and Thirty Nine Paise Only) within 60 days from the date of the said Notice Plus interest thereon Plus other charges.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken physical possession of the properties described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on 30th April, 2026. The Borrower/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the Bank of Baroda for an amount of Rs. 9,54,37,829.39 (Rupees Nine Crore Fifty Four Lakh Thirty Seven Thousand Eight Hundred Twenty Nine and Thirty Nine Paise Only). Plus interest thereon and other charges.

The Borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Property 1:- "Flat No. F3, admeasuring 425 sq.ft. carpet area equivalent to 532 sq.ft. built up area being on the first floor, in the building known as " Dulaba Prasad", Situated at S. M. Jadhav Road, Dadar (East), Mumbai - 400014 CS No. 43/62, Plot No. 60-D and 60-F situated at Dadar Niagaon Division."

Property 2:- "Flat No. F4, admeasuring 534.50 sq.ft. carpet area equivalent to 669 sq.ft. built up area being on the first floor, in the building known as " Dulaba Prasad", Situated at S. M. Jadhav Road, Dadar (East), Mumbai - 400014 CS No. 43/62, Plot No. 60-D and 60-F situated at Dadar Niagaon Division."

Date: 30/04/2026
Place: Mumbai

Sd/-
Authorised Officer
(Bank of Baroda)

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
PRADHVI MULTITRADE PRIVATE LIMITED

Sl. No. PARTICULARS DETAILS

1. Name of the corporate debtor	Pradhvi Multitrade Private Limited
2. Date of incorporation of the corporate debtor	28th February, 2011.
3. Authority under which corporate debtor is incorporated / registered	RoC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of the corporate debtor	U51101MH2011PC214077
5. Address of the registered office and principal office (if any) of the corporate debtor	Room No. 12, Neta Ramdas Niwas, N.S. Road, Mulund (West), Mumbai, Maharashtra - 400080
6. Date of closure of Insolvency Resolution Process	28-04-2026
7. Liquidation commencement date of the corporate debtor	29-04-2026 (Order dated 17-04-2026 & Order received on 29-04-2026)
8. Name and registration number of the insolvency professional acting as liquidator	Mr. Heshi Mal Kachhara IBBI/PA-002/IP-N003342/2017-2018/10992
9. Address and e-mail of the liquidator, as registered with the Board	Address: A-602, Nirman Apartments, Pump House, Vikas Nagar, Andheri (East), Mumbai-400093 Email: heshimal.kachhara@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Mr Heshi Mal Kachhara M/s Waterfall Insolvency Professionals Pvt Ltd Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021 E-mail id: pmplcpl@gmail.com
11. Last date for submission of claims	29th May 2026 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of liquidation of Pradhvi Multitrade Private Limited on 17.04.2026 (Uploaded on NCLT website on 29.04.2026).

The stakeholders of Pradhvi Multitrade Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 29.05.2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Heshi Mal Kachhara, Liquidator
IBBI Registration No: IBBI/PA-002/IP-N00342/2017-2018/10992
AFA No: AA2/10992/02/311226/204156 valid till 31.12.2026
Date: 30.04.2026 Place: Mumbai

Sd/-

मानरवुर्दमधील एमआयएमच्या नगरसेविकेचे पद धोक्यात! जातप्रमाणपत्र अवैध ठरवले

■ मुंबई

मुंबई महापालिकेच्या मानसुर्द शिवाजीनगर येथील प्रभाग क्रमांक १३८ मधून निवडून आलेल्या एमआयएमच्या नगरसेविका रोशन शेख यांचे नगरसेवकपद धोक्यात आले आहे. जात प्रमाणपत्र समितीच्या पडताळणीत कागदपत्रे बोगस असल्याचे निष्पन्न झाल्याने रोशन शेख यांचे जात प्रमाणपत्र अवैध ठरवले आहे.

सिंग यांचे नगरसेवकपद धोक्यात आल्यामुळे प्रभाग क्रमांक १३८ मध्ये दुसऱ्या क्रमांकावर असलेले सपाचे पराभूत उमेदवार महफूज आझमी यांनी नगरसेवकपद मिळावे, यासाठी मोर्चेबांधणी सुरू केली आहे. मात्र, जात पडताळणी समितीच्या निर्णयाविरोधात उच्च न्यायालयात दाद मागणार असल्याचे एमआयएमचे गटनेते विजय उबाळे यांनी म्हटले आहे. जात प्रमाणपत्र अवैध ठरल्यानंतर

नगरसेविका म्हणून आपल्या पदाच्या जोरावर रोशन शेख यांनी मिळवलेले सर्व लाभ आणि मानधन त्यांच्याकडून वसूल करण्यात यावे. तसेच जात प्रमाणपत्र रद्द केल्याची नोंद अधिकृत दसरांमध्ये करावी आणि त्याबाबतचा अनुपालन अहवाल सादर करावा, असे निर्देश जात प्रमाणपत्र समितीने पालिका आयुक्त अधिनी भिडे यांसह विभागीला दिले आहेत.

दिल्लीमध्ये १४२ कंत्राटी शिक्षकांचा जनगणनेचे काम करण्यास नकार

■ नवी दिल्ली

दिल्लीमधील कंत्राटी शिक्षकांनी जनगणनेचे काम करण्यास नकार दिला. यामुळे वार्षिक करारावर असलेल्या १४२ शिक्षकांची नोकरी धोक्यात आली. या शिक्षकांची तात्काळ हकालपट्टी करण्याची शिफारस जुन्या दिल्लीमधील शिक्षण संचालकांना पत्र लिहून केली. या शिक्षकांना एका पत्राच्या माध्यमातून जनगणनेचे काम करणे हे अत्यावश्यक आहे, असे सांगण्यात आले होते. शिवाय या

पत्रातून असेही म्हटले होते की, सहकार्य न केल्यास याचे परिणाम गंभीर होतील. असे असूनही तब्बल १४२ शिक्षकांनी हे काम करण्यास



नकार दिला. प्रशासनाने म्हटले आहे की, या गोष्टीकडे दुर्लक्ष केले तर सध्या जनगणनेच्या कामात व्यग्र असलेल्या शिक्षकांवरही या गोष्टीचा परिणाम होणार आहे.

मेलघाटातील प्रत्येक गावाला दररोज किमान एक टँकर पाणीपुरवठा करा!

■ मुंबई

विदर्भ आणि मराठावाड्यातील तापमान सध्या ४५ अंश सेल्सिअसच्याही वर पोहोचले असताना मेलघाटातील दुर्गम भागात पाण्याची तीव्र टंचाई आहे. त्यामुळे अशा परिस्थितीत तिथले लोक कसे जगत असतील, याची कल्पनाही करवत नाही, अशी चिंता व्यक्त करत मुंबई उच्च न्यायालयानं मेलघाटातील प्रत्येक गावाला दिवसातून किमान एक पिण्याच्या पाण्याचा टँकर उपलब्ध करून

देण्याचे आदेश राज्य सरकारला दिले आहेत. सामाजिक कार्यकर्ते बंडू साने यांच्यासह इतरांनी मेलघाटातील कुपोषणामुळे होणाऱ्या बालमृत्यूप्रकरणी मुंबई उच्च न्यायालयात याचिका दाखल केल्या आहेत. या याचिकांवर काल न्यायमूर्ती रवींद्र धुगे आणि न्यायमूर्ती हितेन वेणेगावकर यांच्या खंडपीठासमोर सुनावणी घेण्यात आली. त्यावेळी याचिकाकर्त्यांचे वकील जुगल गिल्डा यांनी न्यायालयाला सांगितलं की, धारणी, चिखलदरा

आणि चुर्णी यांसारख्या भागातील जलस्रोत पूर्णपणे आटले आहेत. बाष्पीभवनाचा वेग प्रचंड असल्याने विहिरी कोरड्या पडल्या गावकरी पाण्यासाठी वणवण करीत आहेत, त्यावर हायकोर्टानं गंभीर चिंता व्यक्त करत याबाबत राज्य सरकारला विचारणा केली. त्यावेळी राज्य सरकारच्या वतीनं अतिरिक्त सरकारी वकील भूपेश सामंत यांनी कोर्टाला माहिती देताना सांगितलं की, राज्य सरकार या समस्यांवर तातडीनं उपाययोजना करत आहे.

जळगावच्या पाचोऱ्यात फळ विक्रेत्याचा उष्माघाताने मृत्यू

■ जळगाव

जळगाव जिल्ह्यातील पाचोरा शहरात वाढत्या उष्णतेचा कहर वाढला आहे. उष्माघातामुळे फळ विक्रेता आनंद नथू भोई (३२) यांचा मृत्यू झाला. यामुळे परिसरात हळहळ व्यक्त होत आहे.

आनंद भोई हे छत्रपती शिवाजी महाराज चौक परिसरात फळ विक्रीचा व्यवसाय करत होते. उन्हाळ्याच्या दिवसांत दिवसभर कडक उन्हात उभे राहून व्यवसाय करावा लागत असल्याने त्यांना उष्णतेचा तीव्र त्रास जाणवत होता. तापमानाचा पारा सतत वाढत असताना शरीरातील पाण्याचे प्रमाण कमी होणे आणि उष्णतेचा परिणाम वाढत गेल्याने त्यांची प्रकृती अचानक खालावली. उपचारासाठी नेण्यापूर्वीच त्यांचा मृत्यू झाला. या घटनेनंतर प्रशासनाने नागरिकांना सतर्क राहण्याचे आवाहन केले. अत्यावश्यक कामाशिवाय दुपारच्या वेळेत घराबाहेर पडू नये.

वसंत मोरेंकडे उबाठा पुणे शहरप्रमुखपदाची धुरा

■ पुणे

पुणे महापालिका निवडणुकीतील निराशाजनक कामगिरीनंतर उबाठा पक्षाने संघटनात्मक पातळीवर बदल केले आहेत. पुणे आणि पिंपरी-चिंचवडमध्ये नव्या जबाबदाऱ्या देत संघटना मजबूत करण्याचा प्रयत्न सुरू झाला. यामध्ये वसंत मोरे यांच्यावर महत्वाची जबाबदारी सोपवत त्यांची पुणे शहरप्रमुखपदी नियुक्ती केली. नुकत्याच पार पडलेल्या पुणे महानगरपालिका निवडणुकीत उबाठाला मनसे आणि काँग्रेससोबत युती करूनही अपेक्षित यश मिळाले नाही. निवडणुकीची जबाबदारी सांभाळणाऱ्या वसंत मोरे यांच्या भूमिकेबाबत प्रश्नचिन्ह उपस्थित केले जात होते.

मुंबई शहरातील पाणीकपातीचा थेट फटका ठाणे शहरालाही

■ ठाणे

मुंबईत जाहीर करण्यात आलेल्या पाणीकपातीचा थेट फटका ठाणे शहरालाही बसण्याची दाट शक्यता आहे. मुंबईला पाणीपुरवठा करणाऱ्या ७ तलावांमधील पाणीसाठा २८ टक्क्यांवर आल्यामुळे प्रशासनाने १५ मेपासून १० टक्के पाणीकपात जाहीर केली. या निर्णयामुळे मुंबईकडून ठाण्याला होणाऱ्या पाणीपुरवठ्यातही कपात करावी

लागणार आहे. मुंबई पालिकेकडून ठाणे पालिका क्षेत्राला दररोज ९० दशलक्ष लिटर पाणीपुरवठा केला जातो. मुंबईत पाणीकपात लागू झाल्यामुळे त्याचा फटका प्रामुख्याने ठाण्यातील कोपरी व वागळे इस्टेट परिसराला बसू शकतो. कारण मुंबईच्या पाण्याचा वापर या भागात केला जातो. त्यामुळे या पुरवठ्यातही १० टक्क्यांची कपात होण्याची शक्यता आहे. ठाणे शहर व आसपासच्या परिसरातील पाणीपुरवठा प्रभावित होऊ शकतो.

राजस्थानमध्ये धावत्या कारला आग कुटुंबातील पाच जण जिवंत जळाले

अलवर- राजस्थानातील अलवर जिल्ह्यात मध्यरात्री अत्यंत भीषण अपघात झाला. दिल्ली-मुंबई द्रुतगती मार्गावर धावत्या कारला अचानक आग लागल्याने एकाच कुटुंबातील पाच जण जिवंत जळाले. तर विनोद कुमार मेहर ८० टक्के भाजल्याने गंभीर जखमी झाला आहे. लक्ष्मणगड पोलीस ठाण्याच्या हद्दीतील मौजपूजवळ, द्रुतगती मार्गावरील ११५/३०० क्रमांकाच्या खांबाजवळ ही दुर्घटना झाली. दिल्लीहून कोटाकडे जात असताना कारला अचानक आग लागली. या दुर्घटनेत मध्य प्रदेशातील श्योपूर जिल्ह्यातील चैनपुरा गावचे रहिवासी असलेले पाच जण मृत्युमुखी पडले.

**MAHATransco**
Mahatransco Engineering & Technology Co. Ltd.

E-TENDER NOTICE

MSETCL SRM invites online RFx (Ex. e-Tender) from the Registered Contractors for MAHATransco e-Tendering (SRM) website for below mentioned work.

2nd Call E-tender No./ RFx No. 7000039564 (2nd Call) - Name of work: "SAS Upgradation and Restoration of existing Protection & SCADA System at 132/33 kV Jawhar S/s"

Estimated Cost: Rs.1,76,34,719.00 with Tender Fees: Rs. 5000/-+ GST.

Date for Sale and Submission of the e-Tender Documents: From 30.04.2026 @ 18.00 Hrs. to 11.05.2026 @ 18.00 Hrs.

For detailed information visit our website:
<https://srmetender.mahatransco.in>

Sd/
Superintending Engineer, Protection, Automation and Communication Circle, Vashi.

**महावितरण**
महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित कंपनीच्या संचालन व सुव्यवस्था

निविदा सूचना

विभागीय कार्यालय वाशी अंतर्गत एक वर्षाच्या करारासाठी वाशी विभागातील वितरण रोहोत्रे, उपरी व भूमिगत उच्च दाब वाहिन्या तसेच लघुदाब वाहिन्या यांच्या प्रतीबंधात्मक देखभाल व दुरुस्तीच्या कामासाठी नामांकित परवानाधारक विद्युत ठेकेदारांकडून निविदा मागविण्यात येत असून सदर ई-निविदा क्रमांक: टेंडर क्र. ०१ टेंडर क्र. ०२, टेंडर क्र. ०३/२०२६-२७ अशा एकुण ०३ निविदा महावितरण कंपनीच्या <https://etender.mahadiscom.in> संकेतस्थळावर उपलब्ध करण्यात आल्या असून, सदर निविदा विक्रीसाठी दि. ३०.०४.२०२६ ते ०८.०५.२०२६ पर्यंत उपलब्ध राहतील तसेच निविदा भरण्याची अंतिम तारीख दि. ०८.०५.२०२६ (११:००) पर्यंत राहिल. निविदेच्या आवृत्तीत/शुद्धीपत्रातील कोणताही बदल यापुढे महावितरणच्या वेबसाईटवर प्रकाशित केला जाईल.

Ref: **PRO NO - 50** कार्यकारी अभियंता, सं.व.सु. विभाग वाशी

**महावितरण**
महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित

विज बंदबाबत जाहीर निवेदन

कल्याण पश्चिम विभागातील सर्व विज ग्राहकांना कळविण्यात येते की, २२ केव्ही गोदरेज हिल उपकेंद्रातून निघणाऱ्या २२ केव्ही रिक्टर साईड या वाहिनीवर देखभाल व दुरुस्तीच्या कामासाठी दि. ०२.०५.२०२६ रोजी सकाळी ०८.०० ते १२.०० वाजेपर्यंत खाली नमुद केलेल्या भागाचा विज पुरवठा बंद राहील याची कृपया नोंद घ्यावी. ग्राहकांच्या होणाऱ्या गैरसोईबद्दल महावितरण कंपनी दिल्लीर आहे.

अनु. क्र.	उपकेंद्र	फिडर	भागाचे नाव
१	२२ केव्ही गोदरेज हिल	रिक्टर साईड	गोदरेज हिल, धारवानी कॉलनी, अर्बन व्हिला, शनी मंदीर, ओशाधारा ग्रीन, मिडटाऊन अवेन्यु, माधव सुष्टी, गगनगिरी, झोझवाला, वाघवा हाईट १ / २, मल्होत्रे मिडोज, रिक्टर साईड परिसर.

कार्यकारी अभियंता, कल्याण पश्चिम विभाग

**फॉर्म बी जाहीर उद्घोषणा**
(भारतीय नादरी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

प्रधी मल्टीट्रेड प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

अ.क्र.	तपशील	वर्णन
१.	कॉर्पोरेट ऋणकोषे जाव	प्रधी मल्टीट्रेड प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोषा रचणारेया दिनांक	२६ फेब्रुवारी, २०११
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोषी रचणाना/नोंदणीकरण झाले	आरडॉले - मुंबई
४.	कॉर्पोरेट ऋणकोषा कॉर्पोरेट ओळख क्र./मशीतत दाखिल ओळख क्रमांक	U51101MH2011PTC214077
५.	कॉर्पोरेट ऋणकोषा नोंदणीकृत कार्यालया आणि प्रमुख कार्यालयाचा पत्ता	खोली क्र. १२, माता रामदेवी निवास, एच. एस. रोड, मुलुंड (पश्चिम), मुंबई, महाराष्ट्र - ४०००८०.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	२८.०४.२०२६
७.	कॉर्पोरेट ऋणकोषे परिसमापन सुरू होण्याचा दिनांक	२९.०४.२०२६ (आदेश दिनांक १७.०४.२०२६ आणि आदेश दि. २९.०४.२०२६ रोजी प्राप्त)
८.	परिसमापक म्हणून काम करणाऱ्या दिवाळखोरी व्यवसायिकचे नाव आणि नोंदणीकरण पत्ता	श्री. हरसी मल ककरा IBBI/IPA-002/PI-NU0342/2017-2018/10992
९	मंडळकचे नोंदणीकृत असलेला परिसमापकचा पत्ता आणि ई-मेल	पत्ता: ए-६०२, जिआण आर्कटेक्ट्स, पंग हाऊस, विकास नगर, अंधेरी (पूर्व), मुंबई ४०००२३. ईमेल: hashtiml.kachhara@gmail.com
१०	परिसमापकाकडून फक्तव्यदाराकरीता वापरण्याचा पत्ता आणि ई-मेल	श्री. हरसी मल ककरा मे. वॉटरफॉल इन्स्टीट्यूटची प्रोफेशनल्स प्रा. लि., पत्ता: १२२१, मेकर वेंबर ५, नरिमन पॉईंट, मुंबई - ४०००२१. ई-मेल आवडी: pmpl.cip@gmail.com
११	दादा सादर करण्याचा अंतिम दिनांक	२९ मे, २०२६ (परिसमापन आदेश प्राप्त झाल्यापासून तीन दिवस)

याद्वारे सूचना देण्यात येते की, मंडळीय राहोव कंपनी कायदा न्यायाधिकरण मुंबई यांनी दि. १७.०४.२०२६ रोजी प्रधी मल्टीट्रेड प्रायव्हेट लिमिटेडचे परिसमापन सुरू करण्याचे आदेश दिले आहेत. (एअसीएनटी रेकॉर्डनंदा दि. २९.०४.२०२६ रोजी अंतीम करण्यात आला).

प्रधी मल्टीट्रेड प्रायव्हेट लिमिटेड ज्या भागधारकांना याद्वारे त्यांचे दावे दि. २९.०४.२०२६ रोजी किंवा त्यापुढी परिसमापकाकडे नव कर. १० समोर नमूद पर्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय दप्तरी यांनी दाखलबाबती त्यांचे पुरावे घेतून दुरुकडील पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाखलबाबती पुरावे व्यक्तिगत, पत्राद्वारे किंवा दुरुकडील पद्धतीने सादर करू शकतात.

दाखलबाबती घेऊन किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठेवण्यात येईल.

जर भागधारकांनी त्यांचे दावे परिसमापन प्रक्रियेवरम्यान सादर व केल्यास, भारतीय नादरी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यवसायिकरीत दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ अन्वये कॉर्पोरेट दिवाळखोरी ठराव प्रक्रियेवरम्यान अशा भागधारकाद्वारे सादर केलेले दावे, कसम ३८ अन्वये सादर करण्यात आल्याने मानले जाईल.

सही/-
हरसी मल ककरा, परिसमापक
आयडीआय कॉलनी क्र. १ IBBI/IPA-002/PI-NU0342/2017-2018/10992
एएमए क्र. AA2/10992/02/311226/204156 दि. ३१.१२.२०२६ पर्यंत वैध
दिनांक: ३०.०४.२०२६ ठिकाण: मुंबई

मी आहे प्रगती

स्व-गणना (Self-Enumeration)

सोपे आणि सुरक्षित डिजिटल सुविधा

मी आहे विकास

स्व-गणना कशी करावी?

१. अधिकृत पोर्टलला भेट द्या (se.census.gov.in)

२. आपल्या मोबाईल क्रमांकाचा वापर करून OTP द्वारे लॉगिन करा

३. आपले राज्य, जिल्हा आणि स्थानिक तपशील निवडा

४. डिजिटल नकाशावर आपल्या घराचे स्थान चिन्हांकित करा

५. घर व कुटुंबाशी संबंधित माहिती भरा

६. सादर केल्यानंतर तुम्हाला एक SE ID मिळेल.

७. हा SE ID सुरक्षित ठेवा.

८. गणनाकर्मी (Enumerator) भेटीसाठी आल्यावर त्यांना हा SE ID द्या.

९. गणनाकर्मी माहितीची खात्री करतील.

याचे फायदे

 वेळेची बचत

 अचूक माहिती

 जलद माहिती प्रक्रिया

लक्षात ठेवा: स्व-गणना ही एक विशेष सुविधा आहे.

जर तुम्हाला स्व-गणना करता आली नाही तरी काळजी करू नका; नियोजित कालावधीत गणनाकर्मी तुमच्या घरी येऊन माहिती नोंदवतील.

तुमची सर्व माहिती पूर्णपणे गोपनीय आणि सुरक्षित ठेवली जाईल

महाराष्ट्र

स्व-गणना १ मे ते १५ मे

गृह यादीकरण १६ मे ते १४ जून

चला, आपली जबाबदारी पार पाडूया आणि जनगणनेत सहभागी होऊया

 CensusIndia2027

टोल-फ्री - १८५५

CBC 19108/13/0070/7627